
(2021) 05 TDSAT CK 0009

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition 27 Of 2021

Prompt Infracom Pvt Ltd

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 20-05-2021

Acts Referred:

Citation : (2021) 05 TDSAT CK 0009

Hon'ble Judges : Shiva Kirti Singh, CP

Bench : Single Bench

Advocate : Himanshu Dhawan, Apoorv Kurup, Akshata Singh

Judgement

1. Admit. No notice need to be issued as Mr. Apoorv Kurup, Advocate has appeared on behalf of respondent on advance notice.

2. Learned counsel for the petitioner submits that the demands are for licence fees wherein the respondent have included revenue from Pure Internet

Service contrary to judgement of this Tribunal on this issue. It appears that the matter is pending in the Hon'ble Supreme Court on account of

an appeal preferred by the respondent but in that appeal the Apex Court has granted a limited interim relief that the respondent shall not be obliged to make returns of the licence fees already collected.

3. Considering all the aforesaid aspects, it is directed that respondent shall not take any coercive steps for realisation of the impugned demands until further orders.

4. As prayed, four weeks time is granted for reply. Rejoinder, if required, may be filed within two weeks thereafter.

5. Post the matter under the head "For Directions" on 7.7.2021.